

**LOK SABHA**  
**UNSTARRED QUESTION NO. 223**  
**TO BE ANSWERED ON 4<sup>TH</sup> FEBRUARY, 2019**

**Prices of Petrol/Diesel**

**223. SHRIMATI POONAMBEN MAADAM:**

पेट्रोलियम और प्राकृतिक गैस मंत्री

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the retail selling price of petrol and diesel have been slashed by big margins in the recent past and if so, the details thereof;
- (b) whether the Government proposes to bring petroleum products under Goods and Services Tax and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government monitors the prices of various petroleum products including petrol and diesel fixed by the private companies to ensure that the prices are in conformity with the variation in the crude oil prices in the international markets; and
- (d) if so, the details thereof and the steps taken against private companies for not passing the benefit of low crude oil prices to the consumers and also to safeguard the interest of the consumers?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री

(श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

- (a) The retail selling price of petrol and diesel has reduced in the recent past, the details of which for Delhi market are given below:

(₹ /Litre)

	Petrol		Diesel
Highest (4.10.2018)	84.00	Highest (16.10.2018)	75.69
As on 28.01.2019	71.27	As on 28.01.2019	66.00

- (b) Clause 12 A of Article 366 of the Constitution defines 'goods and services tax' (GST) as "any tax on supply of goods or services or both except taxes on the supply of alcoholic liquor for human consumption". Further Article 279 A (5) provides that Goods and Services Tax Council shall recommend the date on which goods and services tax shall be levied on petroleum crude, high speed diesel, motor spirit, natural gas and aviation turbine fuel. Thus, while petroleum products are included under goods and services tax, the date on which GST shall be levied on such products shall be as per decision of the Goods and Services Tax Council

(c) & (d) Since the pricing of Petrol and Diesel is deregulated, the oil marketing companies, including the private oil companies, themselves decide the prices of Petrol and Diesel being sold from the Retail outlets run by them.

x-x-x-x-x